

Extremist elements in Jammu and Kashmir

1726. SHRI DINKARRAO GOVINDAO PATIL; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have any knowledge about the defiance of Central Directions on national security by Dr. Farooq Abdullah former Chief Minister of Jammu and Kashmir enabling the extremists not only to tie up with secessionist groups within the State of Jammu and Kashmir but also form an axis with the intelligence units of Pakistan; and

(b) whether any action was taken in this regard and if so, what are the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN); (a) and (b) The Central Government have been aware of the activities of the extremists, anti-national and secessionist elements in the State of Jammu and Kashmir. These are being followed up. These have also been brought to the notice of the State Government for taking appropriate action.

Property/Estate agent, in Delhi

1727. SHRI M. BASAVARAJU.

SHRI M. MADDANNA;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that property/estate agents have mushroomed in Delhi during the past three years;

(b) whether these property/estate agents are registered with any authorised Government body, if not, what are the reasons herefor;

(c) whether Government have any knowledge that these agents fleece their clients by way of charging heavy registration fees;

(d) if so, what are the details in this regard; and

(e) whether Government propose to take any action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA). (a) It is not within the knowledge of the Delhi Administration since the statistics in this regard are maintained by the Administration,

(b) There is no provision for special registration of property/estate agents with any Government authority. However, they can seek registration like other trades under the Delhi Shops & Establishment Act, 1954 or can register their firms as partnerships/private/public Limited Companies.

(c) No complaints in this regard have been received by the Delhi Administration.

(d) and (e) Do not arise.

Persons punished under Motor Vehicles Act in Delhi

1728. SHRI M. BASAVARAJU.

SHRI M. MADDANNA;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered in Delhi under the Motor Vehicles Act during the last three years year-wise;

(b) the number of cases sent for trial during the same period, year-wise, and

(c) the number of cases in which culprits were punished during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (c) The number of cases registered, the number of cases sent for trial and the number of cases in which the culprits were punished in Delhi under